

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 654 of 2020

IN THE MATTER OF:

Decan Value Investors LP

...Appellant

Versus

**Dinkar T. Venkatasubramanian & Ors.
(RP of Amtek Auto Ltd.)**

...Respondents

Present:

For Appellant: Mr. Vikram Nankani, Sr. Advocate with Mr. Dinesh Pednekar, Mr. Chanakya Keswani, Mr. Kumar Anurag Singh, Mr. Anando Mukherjee and Mr. Arpan Behl, Advocates.

For Respondents: Mr. Sumant Batra, Mr. Sanjay Bhatt and Ms. Niharika Sharma, Advocates for R-1 (RP).

Mr. Abhinav Vasisht, Sr. Advocate with Ms. Misha, Mr. Anoop Rawat, Mr. Siddhant Kant, Ms. Charu Bansal and Ms. Prabh Simran Kaur, Advocates for R-2 (CoC).

Mr. Sumesh Dhawan, Advocate for R-4.

Mr. Sudhir K Makkar, Sr. Advocate with Ms. Anindita Roychowdhury, Ms. Vatsala Rai, Ms. Saumya Gupta Mr. Bharat Makkar and Ms. Yogita Rathore, Advocates for Vistra ITCL (India) Ltd.

Mr. Arun Kathpalia, Sr. Advocate with Mr. Kaushik Moitra, Ms. Shreya Sircar, Ms. Ishita Jain, Mr. Anurag Tandon, Ms. Sanjukta Roy, Advocates for Kotak Mahindra Bank (Intervenor).

ORDER
(Through Virtual Mode)

24.03.2021: Heard further arguments advanced by Mr. Sudhir K. Makkar, learned senior counsel representing Vistra ITCL (India) Ltd. Also heard arguments

Cont'd...../

of Mr. Abhinav Vasisht, learned senior counsel representing Committee of Creditors (Respondent No. 2). Heard Mr. Vikram Nankani, learned senior counsel for the Appellant in Rejoinder. Hearing concluded. **Judgment Reserved.**

Learned counsel for the parties shall be at liberty to file brief written submissions, if not already filed, supported by compilation of relevant judgments within three days.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc